

**GOVERNMENT OF INDIA
MINISTRY OF COAL**

**LOK SABHA
UNSTARRED QUESTION NO.5384
TO BE ANSWERED ON 28.03.2018**

Illegal Mining of Coal

**5384. SHRI GODSE HEMANT TUKARAM :
SHRI CHANDRA PRAKASH JOSHI :
SHRI RAMDAS C. TADAS :**

Will the Minister of COAL be pleased to state:

- (a) whether the Government has conducted any investigation relating to theft, blackmarketing, illegal mining and haulage of coal during the last three years;
- (b) if so, the outcome thereof and the action taken against the guilty persons, year, State and company-wise; and
- (c) the quantum of coal in tonnes seized by the crime branch so far and the State-wise details of such coal mines?

ANSWER

**MINISTER FOR RAILWAYS AND COAL
(SHRI PIYUSH GOYAL)**

(a) to (c) Theft, black-marketing, illegal mining and haulage of coal are carried out stealthily and clandestinely. With regard to quantum of coal stolen, it is not possible to specify the exact quantum of coal stolen and losses incurred on account of theft / pilferage and illegal mining of coal. Illegal mining of coal is reported to be carried out mainly from abandoned mines, shallow coal seams situated at remote/isolated places from the mines and are scattered over a large area. As per information received from Coal India Ltd., the quantity of coal recovered in raids conducted by security personnel as well as joint raids with the law and order authorities of the State Government concerned, the quantity of coal recovered and its approximate value [Subsidiary-wise and State-wise] during the last three years are as under :-

Company	State	2014-15		2015-16		2016-17	
		Quantity Recovered (te)	Approx. Value (Rs. Lakh)	Quantity Recovered (te)	Approx. Value (Rs. Lakh)	Quantity Recovered (te)	Approx. Value (Rs. Lakh)
Eastern Coalfields Ltd.	West Bengal	2229.60	44.64	4993.27	249.67	7804.76	390.23
	Jharkhand	2188.72	43.79	2645.78	132.32	3500.66	175.03
Bharat Coking Coal Ltd.	Jharkhand	13812.17	585.04	12071.40	529.67	12718.85	549.60
	West Bengal	179.46	7.54	445.84	20.54	810.44	33.60
Central Coalfields Ltd.	Jharkhand	940.00	24.37	99.00	1.05	147.00	1.47
Northern Coalfields Ltd.	Madhya Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
	Uttar Pradesh	0.00	0.00	0.00	0.00	3.00	0.04
Western Coalfields Ltd.	Maharashtra	133.36	2.79	53.00	1.12	225.15	5.42
	Madhya Pradesh	0.00	0.000	0.00	0.000	3.00	0.18
South Eastern Coalfields Ltd.	Madhya Pradesh	49.53	1.95	0.00	0.000	3.50	0.14
	Chattisgarh	3.00	0.12	57.50	2.11	25.00	1.50
Mahanadi Coalfields Ltd.	Orissa	74.30	0.72	63.10	0.63	57.80	0.38

Company	State	2014-15		2015-16		2016-17	
		Quantity Recovered (te)	Approx. Value (Rs. Lakh)	Quantity Recovered (te)	Approx. Value (Rs. Lakh)	Quantity Recovered (te)	Approx. Value (Rs. Lakh)
North-Eastern Coalfields	Assam	13.03	0.62	0.00	0.000	0.00	0.000
Coal India Ltd.		19623.16	711.57	20428.89	937.11	25296.16	1157.56

ILLEGAL MINING OF COAL SUBSIDIARY-WISE AND STATE-WISE

Company	State	2014-15		2015-16		2016-17	
		Quantity Recovered (tonne)	Approx. Value (Rs. in Lakh)	Quantity Recovered (tonne)	Approx. Value (Rs. in Lakh)	Quantity Recovered (tonne)	Approx. Value (Rs. in Lakh)
Eastern Coalfields Ltd.	West Bengal	34.75	0.69	0.00	0.00	973.90	48.69
	Jharkhand	0.00	0.00	110.77	5.54	285.50	13.60
Bharat Coking Coal Ltd.	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00
	West Bengal	0.00	0.00	0.00	0.00	0.00	0.00
Central Coalfields Ltd.	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00
Northern Coalfields Ltd.	Madhya Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
	Uttar Pradesh	139.00	1.55	2.00	0.02	33.00	0.33
Western Coalfields Ltd.	Maharashtra	0.00	0.00	0.00	0.00	0.00	0.00
	Madhya Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
South Eastern Coalfields Ltd.	Madhya Pradesh	0.00	0.00	0.00	0.00	0.00	0.00
	Chattisgarh	0.00	0.00	0.00	0.00	0.00	0.00
Mahanadi Coalfields Ltd.	Orissa	0.00	0.00	0.00	0.00	0.00	0.00
North-Eastern Coalfields	Assam	0.00	0.00	0.00	0.00	0.00	0.00
Coal India Ltd.		173.75	2.24	112.77	5.56	1292.40	62.62

Law & Order is a State subject, hence primarily, it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb illegal mining / theft / pilferage of coal. The coal companies are working in close coordination with the State/local administration. The Management of subsidiary companies lodges FIR with local Thana to take necessary action.
